

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and
duly notified in SEBI Press release no. 66 dated 08/12/2017.

File no. 63

Present : None

Order :

This is neither an objection petition nor a representation/application, but a letter dated 14/03/2016 received from Chief Commissioner of Income Tax addressed to this committee informing it that a demand of Rs.5000 Crores was likely to be raised against PACL Ltd. by way of Income Tax, interest and penalty and said likely demand may be kept in mind to protect the interest of the IT Department. No action is called for in this file which be consigned to records.

Date : 21/03/2018


R. S. Virk
Distt. Judge (Retd.)